

In the Court of the Principal District Judge, Madurai

**Present: Tmt. A. NAZEEMA BANU, B.A., L.L.M.,
Principal District Judge, Madurai**

Dated this the 24th day of March 2020.

Suo Motu Cr.M.P.No.1916/2020

Order U/s. 439 of Cr.p.c.

In furtherance to the direction of Hon'ble Chief Justice of High Court, Madras vide letter dated: 21.03.2020 and pursuant to directions of the Hon'ble Supreme Court in Suo Motu W.P.(Civil) No.1/2020 In Re:Contagion of COVID 19 Virus in prisons, the cases of inmates of the Central Prison, Madurai held under judicial custody in crimes arising out of the jurisdiction of this Court, were taken up for grant of bail.

2) The learned Public Prosecutor was also present. Heard him with regard to objections, if any.

3) Considering the urgent need and necessity to ensure social distancing and thereby reducing the scope of infection, it is essential that the prisons are decongested as much as possible. Keeping this in view and also taking note of the nature of the offence, the following inmate of the Central Prison, Madurai is released on bail on execution of own bond for Rs.10,000/- to the satisfaction of Judicial Magistrate. After a period of 3 weeks, the petitioner should surrender before the Judicial Magistrate concerned and execute a fresh bond for Rs.10,000/- with two sureties for like sum each to the satisfaction of Judicial

Magistrate concerned. Thereafter the petitioner shall appear and sign before the Inspector of police, respondent police station daily at 10.00a.m. until further orders. The petitioner shall co-operate with the investigation and he shall not threaten the witnesses. He shall not induce witnesses and he shall not cause obstacles to the pending investigation. If there is any violation of condition, the Investigation Officer is within his discretion to approach the Court of the learned Judicial Magistrate, concerned for cancellation of bail even though bail granted by the Sessions Court as per the ruling of the Hon'ble Supreme Court reported in **P.K.Shaji/Vs/State of Kerala, (2005) AIR S.C.W.5560.** Accordingly this petition is allowed.

Sl. No	Name & Father's Name	Address	Cr.No.	Police Station	Offenes	Name of the Court.
1.	Manikandan S/o. Chinnaperumal	Kondinginauckan patti	26/2020 26/ 2020	Elumalai.	294(b), 435, 506(ii) of IPC	J.M.No.2, Usilampatti

Pronounced by me in Chamber on the 24th day of March 2020

[Signature]
Principal District Judge,
Madurai.

Copy to

- 1) The Judicial Magistrate No.2, Usilampatti.
- 2) The Inspector of Police, Elumalai P.S.
- 3) The Superintendent of Police, Madurai.
- 4) The Commissioner of Police, Madurai.
- 5) The Superintendent, Central Prison, Madurai.

D.No